श्री नवल किशोर इस्मी: मान्यवर, पिन टाइप का कोई रेगुलेटर नहीं है। क्लिक आन टाइप का रेगुलेटर है। पिन टाइप का बाल्व है। इसलिए सदस्य महानुभाव को शायद जानकारी उसकी वह हैं, यह टेक्निकल चीज है। यह गृहणियों का काम है, उनका नहीं है।

एक माननीय सदस्य : वे अभी बैचलर हैं। . . . (ब्यवधान)

श्री नवल किशोर शर्मा: इसका मूझे पता नहीं, श्रापको जानकारी है। मैं यह निवेदन कर रहा था कि शक्रवस्ती में जा दुईटना घटी; उसके बाद एक कमेटी ने इस मामले की जांच की ताकि ऐसी दुईटनाएं न घटें। उस कमेटी ने जो उपाय मुझाए थे दुईटनाओं को रोकने के लिए उनमें चेन्ज श्राफ रेगुलेटर भी था और बाल्ट की भी बात थी। उसके अनुसरण में यह रेगुलेटर वदलने की बात है जो सेक्टी के लिहाज से जहरी समझा गया। इसलिए यह नई टेक्नालाओं पर श्राधारित रेगुसूटर लगाने की बात सोची गई और उस पर विचार किया जाकर अमल किया जा रहा है।

श्री कैलक्सांचीत मिश्राः श्रीमन्, मेरे प्रजन का उत्तर नहीं मित्राः.. (ब्यवधान)

MR. CHAIRMAN: That is all the reply he will give. No More, Mr. Jacob.

SHRI M, M. JACOB: My question has already been answered. Sir.

Review of industrial Policy Resolution, 1956

*285. SHRI RAOOF VALIULLAH: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government propose to revise or re-examine Schedule 'A' of the Industrial Policy Resolution, 1956; and
- (b) whether in the past, some minor deviations have been made from Schedule 'A' Industries in certain individual cases anl if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND HOME AFFAIRS (SHRI ARIF MOHD. KHAN): (a) and (b) A statement is | laid on the Table of the House.

Statement

- (a) Certain proposals to review* Schedule 'A' of the Industrial Policy Resolution. 1956 $_{\rm a}r_{\rm e}$ being conceptualised. However, it is too early to state $a_{\rm s}$ to what will be the outcome.
- (b) Schedule 'A' to the Industrial Policy Resolution, 1956 specific's the industries the development of which would be the exclusive responsibility of the Stave. However the resolution provides that even in respect of these industries (except railways and airtrar, sport, arms and ammunition and atomic energy), the State may secure the cooperation of Private Enterpriser, if the national interests so require. Since the dispensation in respect of each individual industry can be made by the Ministries administratively oncerned with different industries, such information ia not centrally maintained. However, information to the extent possible will be collected and laid on the Table of the House.

It may be mentioned that keeping in view the advancement in communication technology, the policy to encourage participation of private sector in the manufacture of tele-communication equipment has alreay been relaxed. This was announced through a statement made in Parliament by the Deputy Minister for Electronics on 23rd March, 1984.

SHRI RAOOF VALIULLAH: Sir. the answer given by the hon. Minister is both vague and tmbigious— vague because it has been mentioned here:

"However, information to the extent possible will be collected and laid on the Table of the House."

There is no information in the answer that has been given. Ambiguous because it says:

.the State may secu're the cooperation of Private Enterprises, if the national interests so require."

What are the national interests to ask the private enterprises lo enter into these major industrial projets? Sir, to all our questions regarding setting up of major projects, there is one set answer that due to financial constraints, resource constraints. particular industry cannot be included in the Seventh Pive-Year Plan. Sir, I would like to ask the Minister, whether in view of this resources constraint, if the Government is not able to set up by any major industry in the Seventh Plan particularly the railways, is the Government considering to set up oil refineries especially ship-yards, petrochemical omplexes in the joint setor.

SHRI ARIF MOHD, KHAN: Sir, what I have stated in the main reply is not part of the answer. But it is part of the Industrial Policy Resolution of 1956 which envisages three categories. The Schedule 'A' which is reserved for the State sector, there is a proviso in the Resolution wherein it has been provided that even in respect of these industries except railway, air transport, arms and ammunition and atomic energy, the State may secure the cooperation of private enterprises, if the national interests so require. This is part of the Industrial Policy Resolution. This reply has not been given by the Min-instry. Since the dispensation in respect of each individual industry can be made by the Ministries administratively concerned with different industries, such information is not centrally maintained. We are trying to collect this information from various Ministries. As soon as the information is available we will provide the same to the hon. Member.

MR. CHAIRMAN: Second supplementary

SHRI RAOOF VALIULLAH; The Minister has said that certain proposals to review Schedule 'A' of the Industrial Policy Resolution, 1956 are

being conceptualised. In view of this, whether the Government will allow multi-national companies to enter into the core sector after this policy is relaxed?

to Questions-

SHRI ARIF MOHD. KHAN: Sir, the policy is, a3 it exists now, what we have said about conceptualising is that various proposals and suggestions are under consideration. We are consulting the Ministries concerned the Planning Commission and DGTD. Therefore, it will not be i possible for me to say what will be the outcome of this review at this stage.

MR. CHAIRMAN: Mr. Gurupa-daswamy.

SHRI M.S. GURUPADASWAMY: The Government has already taken a decision in changing the Industrial Policy Resolution of 1956. They have \ already opened the doors for private enterprises in the telecommunications sector. The Minister in the first part says that various proposals are pending before the Planning Commission and they are being considered. Even before they are considered, in the communication sector they have already opened the door for private enterprises. May I know why this kind of hurry to open this (sector for private enterprises even before they considered the various proposals in detail and in depth?

SHRI ARIF MOHD. KHAN: Sir, keeping in view the advancements in the communication technology, the policy to encourage participation of private sector in the telecommunication sector has been relaxed. This was also announced in a statement made in the Parliament on the 23rd March, 1984. This has already been accepted by the Department.

CHRI M. S. GURUPADASWAMY: You have not answered my question. Why this was done in view before the proposals are finalised?

SHRI ARIF MOHD. KHAN: We thought when a total review is being taken many factors will have to

>e taken into consideration. But in he communication sector, so many idvancements have already taken ilace and the Government through hat a decision in this case should be aken at the earliest.

Oral Answers

MR. CHAIRMAN: You should ask he Communications Minister. Now, tlr. N. E.

SHRI N. E: BALARAM: The Minister has already stated in his re-'ly that certain proposals to review schedule 'A' of the Industrial Policy Resolution, 1956 are being conceptu-ilfeed. Therefore. I would like to isk him only two questions: (1) •'rom where do these proposals come?

2) What prompted the Government o review this Resolution?

SHRI ARIF MOHD. KHAN: Sir, bese proposals are coming from var->us Ministries concerned. For ins-ance, Sir, the Import Substitution 'ommittee which was set up in 1979 ad observed that sustained import f certain items included in Schedule V were being made and that many of lem did not have the same strategic ngle as in 1956. Likewise, Sir, the mpowered Committee also made srtain recommendations. Certain roposals were made by various Min-tries. So. Sir, all these are being iken into consideration. As I had ated earlier, the concerned Minis, ies the concerned Administrative inistries are being consulted. Their ews have been sought. Some of tern sent their comments? Other mments are awaited and then only, will be possible to take a decision.

श्री कल्पनाथ राय: पिछले तीन-चार । लों में अखबारों में लगातार यह रिपोर्ट तर्ह है कि पादर में प्राइवेट सेक्टर की लाने ो कोशिश की जा रही है। मैं सरकार से ष्ट जानना चाहता हं कि सरकार का इस बंध में क्या दिष्टकोण है ?

श्री झारिफ मोहम्मद खान : डस्टियल पालीसी रिजोल्यशन के अन्तर्गत द्यत का उत्मदन और वितरण सरकारी त्र का काम है, लेकिन सेंट्रल इलेक्ट्रिसटी एकट के ग्रंपर्गत ऐसी कोई पात्रंदी नहीं है। इसको ग्राम तीर पर सरकारी क्षेत्र में ही रखा गया है। इस बारे में कई स्तरी पर विचार-विमर्श अवस्य हुआ है। एक मेगावाट या पांच मेगादाट तवा के छाटे स्टेशन्स को छ।इकर बाकीकहा इस मामले अन्तिम निर्णय नहीं हम्रा है।

to Questionss

SHRI NIRMAL CHATTERJEE: Sir, in his statement, he has mentioned this. It may be mentioned that keeping in view the advancement in communication technology, I underline: keeping in view the advancement in communication technology, the policy to encourage participation of private sector in the manufacture of telecommunication equipment has already been relaxed. Now, if there is an advancement in technology, then private sector has been associated. This is the branch of the State Bank. Now, is the Industrial Policy Resolution of 1956 change in terms of this that the consideration which led to listing Schedule 'A' has been revised in terms of advancement in technology which is already there and therefore it should be opened up to private sector? Have you, introduced these changes in your Industrial Policy? This is my auestion.

SHRI ARIF MOHD. KHAN: Sir, there was no need to introduce any change in the Industrial Policy Resolution. As I stated earlier, the resolution provides that Government may seek cooperation of the private enterprise industries. in (Interruptions)

MR. CHAIRMAN: No, no. Please hear the answer.

SHRI ARIF MOHD. KHAN: That communication is in the Schedule 'A' reserved for the state sector but the resolution itself provides that Government may seek cooperation of private enterprises in industries reserved for public sector except Railways, Transport, Arms and Ammunition and Atomic Energy which will be exclusive Central Government monopoly. So, Sir, it is in accordance with the resolution.

SHRI NIRMAL CHATTERJEE: Sir, I was referring to the conditions.

MR. CHAIRMAN: Conditions are part of the resolution.

SHRI INDRADEEP SINHA: Sir, there is wide-spread apprehension and I think, the reply given by the Hon'ble Minister will further strengthen those apprehensions that there has been a change in the policy of the Government and what the statement talks of, in vague terms, as being "conceptualised" is only to conceal what is likely to happen. I want a categorical statement from the hon. Minister whether the Government have now come to a policy of gradual privatisation of the State sector industries and, therefore, they have started doing so bit by bit.

SHRI ARIF MOHD. KHAN: No, Sir, I do not agree with the observations made by the hon. Member.

SHRI PARVATHANENI UPENDRA; Sir, the hon. Minister has stated that the Government has decided to relax the rules to encourage participation of the private sector in the manufacture of telecommunication equipment. As far as telecommunication equipment is concerned, we are far behind many countries and it is good that the Government has relaxed the rules. But I do not know-why they have confined it only to a few items. For example, in regard to the pushbutton telephone dialler and the key telephone system, the Government is not encouraging the private sector and it is not giving licences. I would like to know why the Government...

MR. CHAIRMAN: You must ask the Communications Minister.

SHRI PARVATHANENI UPENDRA: This is part of the answer he has given.

MR. CHAIRMAN; He will not be able to answer things relating to the Communications Department. Next Question—Question No. 286.

*286. [The questioners (S/Shri Dharam Chander Prashant and Su-resh Kalmadi) were absent. For answer vide col. 31 infra].

*287. [The questioner (Shri R. Sambasiva Rai) Was absent. For answer vide col. 31 infra].

Marketing of Phexin capsules by Glaxo

•288. SHRI (MOLANA) ASRARUL HAQ: .

SHRIMATI MAIMOONA SULTAN: f

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state;

- (a) whether it is a fact that Glaxo have marketed Phexin Capsules without price approval thereby making profit on this essential medicine;
- (b) if so, what is their selling price and what action has been taken against them for the violation of Drugs Price Control Order, 1979.
- (c) whether it is a fact that bulk drug for this formulation has been imported from M/s. Glaxo, U.K. at a very high price;
- (d) if GO, what is the total quantity imported in the country, the source and CIF price of Cephalexin;
- (e) wheher it is also a fact that this multinational company is already overcharging the prices of their Betnovate range of formulations; and
- (f) if so, why action against this company has not been taken so far?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) to (f) A Statement is laid on the Table of the Rajya Sabha.

+The question was actually asked $\,_{\rm on}$ the floor of the House by Smt. Maimoona Sultan.